

High Court of Tripura Agartala

Order No. 32

Dated, Agartala, the 26th April, 2013

It has come to the notice of the Hon'ble High Court that Motor Accident Claims Tribunals in the State of Tripura are terming their adjudication as judgments and this is not in consonance with the provisions of the Motor Vehicles Act, 1988. The Motor Accident Claims Tribunal can only pass an award under Section 168 of the Motor Vehicles Act, 1988.

Therefore, Hon'ble High Court has been pleased to direct that henceforth all the Motor Accident Claims Tribunals in the State of Tripura shall term their adjudications as awards and not judgments.

By Order,

Sd/______

(M. Chakrabarti) Registrar

No.F. 40 (22)-HCT/BENCH/SUB.JUD/2013 / 6500 - 5/0

April 26, 2013

Copy to:

- The District & Sessions Judge, West Tripura, Agartala/South Tripura, Udaipur/North Tripura, Kailashahar for information and compliance. They are also requested to circulate the same amongst all the Judicial Officers under their respective judgeship for information and compliance;
- The Judge, Family Court, Agartala, West Tripura/Udaipur, South Tripura/Kailashahar, North Tripura for information. They are requested to circulate the same amongst all the Judicial Officers under their respective judgeship for information;
- 03. The I/c. Joint Registrar, High Court of Tripura, Agartala;
- 04. The Deputy Registrar(s), High Court of Tripura, Agartala;
- The Asstt. Registrar (Bench), High Court of Tripura, Agartala;
- 06. The Librarian-cum-RO., High Court of Tripura, Agartala;
- 107. The Private Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
- 08. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
- 09. The Private Secretary to the Registrar, High Court of Tripura, Agartala;
- 10. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;

11. Order File.

(M. Chakrabarti) Registrar